

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **24.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER : Rst.A/3(CHE)/2024 IN IA/500(CHE)/2023
PETITION NUMBER : IBA/763/2019
NAME OF THE PETITIONER(S) : The Recovery Officer (EPFO)
NAME OF THE RESPONDENTS : Liquidator of M/s Vajram Spinning Mills
Pvt Ltd
UNDER SECTION : Sec 48(2) of IBC, 2016

ORDER

Present: Ld. Counsel Shri. P K Panneer Selvam for the Applicant /
EPFO.

Ld. Counsel Shri. A G Sathyanarayana for the Liquidator /
Respondent.

Heard.

This application has been filed seeking setting aside the order dated 25.09.2023 in IA/500/2023 and for restoration of the IA.

Ld. Counsel submits that an application for condonation of delay in filing the above application came up for hearing yesterday but it was dismissed as the restoration application was not listed yesterday.

Ld. Counsel seeks and is granted time to file application afresh for condonation of delay.

Ld. Counsel for the Respondent per contra submits that there is no assets with the Liquidator and all the assets in liquidation have already been distributed. He further submits that the prayer made in the application IA/500/2023 has already become infructuous.

-2-

List the application for hearing on **30.05.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)